

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 86 OF 2017

Dated: 14th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M.P. Power Management Co. Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Manoj Dubey

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya for R-2

Mr. R.B.Sharma for R-3 & R-29

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-10

Mr. S.Vallinayagam for R-45

ORDER

Mr. Shubham Arya appears on behalf of Respondent No.2; Mr. R.B. Sharma appears on behalf of Respondent Nos. 3 & 29; Mr. Rajiv Srivastava appears on behalf of Respondent No. 5 and Mr. Vallinayagam appears on behalf of Respondent No. 45 and they seek four weeks time to file reply. Issue fresh notice to the other respondents returnable on 06.11.2017.

List the matter on **06.11.2017**. In the meantime, learned counsel for the respondents may file reply on or before 13.10.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/vt

(Justice Ranjana P. Desai)
Chairperson